

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 324

IA(Com.A)- 331/2023 **IN CP-15(ND)/2023**

IN THE MATTER OF:

M/s. Bhavna Luther

.... Petitioner/Applicant

Vs.

Anil Batra & Associates Pvt Ltd. & Ors.

.... Respondent

Order under Section 241 & 242

Order delivered on 15.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Mayank Sethi, Adv. In IA(Com.A)- 331/2023
For the Petitioner : Mr. Prakhar Srivastava, Adv.
For the Respondent : Mr. Mayank Sethi, Adv. For R-5 in CP-15(ND)/2023
Mr. Mohit Seth, Mr. Dilraj Singh, Advs. For R-2
Mr. Nikhil Singhvi, Mr. Parth Aggarwal, Mr. Bilal Ikram, Advs. For R-1 & 4.

ORDER

CP-15(ND)/2023

Ld. Counsel appearing for the Petitioner has stated that the rejoinder affidavit has been filed and he will take necessary steps to bring the rejoinder affidavit on record.

List the matter **on 03.06.2024.**

IA-331/2023

Ld. Counsel appearing for the Respondent has stated that reply has been filed and he will take necessary steps to bring the reply on record.

Ld. Counsel appearing for the Applicant seeks time to file Rejoinder. Two weeks time granted.

List the matter **on 03.06.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)